



HEAD OFFICE
Uttarakhand Pollution Control Board
 Gauradevi Paryavaran Bhawan
 46-B, I.T. Park, Sahastradhara Road,
 Dehradun (Uttarakhand)

BEFORE THE HON'BLE NATIONAL GREEN TRIBUNAL
PRINCIPAL BENCH, NEW DELHI

Factual and Action Taken Report in compliance of order dated 19.05.2023 passed by the Hon'ble National Green Tribunal, Principal Bench, New Delhi in the matter of O.A. No. 341 of 2023 titled as "Vipin Kumar Versus Uttarakhand Pollution Control Board & Ors.

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Date: 14.08.2022

Place: Dehradun

Factual and Action Taken Report
In the matter of
Original Application No. 341 of 2023

Vipin Kumar

.....Applicant

Versus

Uttarakhand Pollution Control Board & Ors.

.....Respondent(s)

I. Background

1. That the Hon'ble National Green Tribunal, Principal Bench, New Delhi, in matter of O.A. 341/2023, Vipin Kumar Vs. Uttarakhand Pollution Control Board & Ors., in para 3 of the order dated 19.05.23 was pleased to direct as under;

“

3. In view of above, it appears to be necessary to require the State PCB to look into the matter and take remedial action in accordance with law. Further, to ascertain factual position, we constitute an independent Committee comprising State PCB and District Magistrate, Hardwar. State PCB will be the nodal agency for coordination and compliance. Report may be furnished within two months by e-mail at judicial-ngt@gov.in preferably in the form of searchable PDF/ OCR Support PDF and not in the form of Image PDF. The report may mention the status of any other brick kilns operating in the vicinity of the said two brick kilns. The violating Brick kilns in question be put to notice of these proceedings for their response, if any.

.....”

2. In compliance of the above directions of Hon'ble NGT, the Joint Committee conducted an inspection on 02.06.2023 which comprised of the following officials;

- i. Mr. Abhinav Shah, Joint Magistrate, Roorkee, District Haridwar.
- ii. Smt. Pallavi Gupta, General Manager, District Industries Centre, District Haridwar.
- iii. Mr. Subhash Chand Panwar, Regional Officer, Uttarakhand Pollution Control Board, Roorkee, District Haridwar.

Owners/Representatives of brick kilns were also present during the inspection.

II. Observation of the Joint Committee:

1. M/S Jai Mata Brick Field is located at Khasra No. 208, Village Harchandpur (Kavadpur), Manglore, and District Haridwar. It is located at 228 meters from the Junior High School and 650 meters from the other nearest Brick Kiln namely M/s Balaji Brick Field. M/S Jai Mata Brick Field was established in the year 2020. Consolidated Consent & Authorization (CCA) has been issued by Uttarakhand Pollution Control Board which is valid up to 31.03.2024.
2. M/s Gagan Brick field is located at Khasra No. 138 & 139, Village Mohammadpur Jat, Pargana Manglore, District Haridwar. It is located 500 meters from the nearest brick kiln i.e. M/s Bharat Brick Field, 555 Meters from the Government Mango Orchard and 750 meters from the school and

village. M/S Jai Mata Brick Field was established in the year 2021. Consolidated Consent & Authorization (CCA) has been issued by Uttarakhand Pollution Control Board which is valid up to 31.03.2024.

3. The Ministry of Environment, Forest and Climate Change, Government of India vide notification dated 22.02.2022 has prescribed the emission norms for various types of brick kilns along with siting criteria for brick kilns. As per said notification brick kilns should be at a minimum distance of 800 meters from habitation and fruit orchards and brick kilns should be established at a minimum distance of 1.0 Km from an existing brick kiln to avoid clustering of kilns in an area. It may be noted that no sitting criteria of the State Government and the Government of India was fixed prior to the issuance of said notification dated 22.02.2022. Both the above brick kilns were established and have been in operation prior to the notification dated 22.02.2022. Both the above brick kilns are having valid Consolidated Consent & Authorization (CCA) from State Pollution Control Board and necessary permission from concerned departments.
4. M/S Balaji Brick Field, village Nahgla Saktu, District is also located near the above two brick kilns. The said brick kiln has obtained Consolidated Consent & Authorization (CCA) from State Board which is valid up to 31.03.2024.

Copy of Joint inspection report of Joint Committee is annexed as **Annexure-1.**

III. Action Taken by UKPCB

M/S Jai Mata Brick Field and M/S Gagan Brick Field are having valid Consolidated Consent & Authorization (CCA) of the State Pollution Control Board. However, the period of violation has been considered as non-compliance for which of imposition of environmental compensation is under process.

The report is being submitted for kind consideration of the Hon'ble NGT.

↓ 1/1/03

मा0 एन0जी0टी0 द्वारा योजित मूल आवेदन सं0- 341/2023 विपिन कुमार बनाम उत्तराखण्ड प्रदूषण नियंत्रण बोर्ड व अन्य में पारित आदेश दिनांक 19.05.2023 अनुपालन में गठित संयुक्त समिति की निरीक्षण आख्या:-

मा0 एन0जी0टी0 द्वारा योजित मूल आवेदन सं0- 341/2023 दिनांक 19.05.2023 के द्वारा पारित आदेश के क्रम में उत्तराखण्ड प्रदूषण नियंत्रण बोर्ड तथा कार्यालय जिलाधिकारी हरिद्वार के पत्र सं0- 989/एल0बी0ए0-2023 दिनांक 03.06.2023 को गठित संयुक्त समिति द्वारा स्थलीय निरीक्षण दिनांक 12.06.2023 को किया गया। निरीक्षण के समय निम्न सदस्य उपस्थित रहे:-

1. श्री अभिनव शाह, ज्वाइंट मजिस्ट्रेट, रुड़की, जिला- हरिद्वार।
2. श्रीमती पल्लवी गुप्ता, महाप्रबंधक जिला उद्योग केन्द्र, जिला-हरिद्वार।
3. श्री सुभाष चन्द पंवार, क्षेत्रीय अधिकारी, उत्तराखण्ड प्रदूषण नियंत्रण बोर्ड, रुड़की।
4. श्री आदेश कुमार, संचालक, मै0 गगन ब्रिक फिल्ड।
5. श्री विपुल कुमार, संचालक, मै0 जय माता ब्रिक फिल्ड।

- प्रकरण मुख्यतः आवेदक (शिकायतकर्ता) श्री विपिन कुमार द्वारा दो ईट भट्टे क्रमशः मै0 जय माता ब्रिक फिल्ड, खसरा न0- 208, ग्राम- हरचन्दपुर, मंगलौर, रुड़की, जिला-हरिद्वार तथा मै0 गगन ब्रिक फिल्ड, खसरा न0- 138, 139, ग्राम- मौहम्मदपुर जट, परगना मंगलौर, रुड़की, जिला- हरिद्वार के विरुद्ध पर्यावरणीय मानकों के पालन न करने विषयक है। शिकायतकर्ता द्वारा अवगत कराया गया कि उक्त दोनों ईट भट्टे भारत सरकार के वन पर्यावरण एवं जलवायु परिवर्तन मंत्रालय द्वारा दिनांक 22.02.2022 को अधिसूचित अधिसूचना के विरुद्ध स्थापित हैं। साथ ही शिकायती द्वारा कहा गया कि उक्त दोनों भट्टे द्वारा अधिसूचना में उल्लिखित Sitting Criteria हेतु निर्धारित मानकों का पालन नहीं किया गया है।

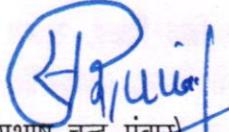
सम्बन्धित विषय का स्थलीय निरीक्षण किया गया। निरीक्षण के समय ईट भट्टों की अद्यतन स्थिति निम्नवत् है:-

- जय माता ब्रिक फिल्ड खसरा न0- 208, ग्राम- हरचन्दपुर, मंगलौर, रुड़की, जिला-हरिद्वार :- उक्त भट्टे की स्थापना वर्ष दिसम्बर- 2020 में की गयी है। उक्त भट्टा अन्य समीपस्थ मै0 बालाजी ब्रिक फिल्ड से 650 मी0 व चौधरी भारत सिंह जुनियर हाई स्कूल से 228 मी0 की दूरी पर स्थित है उक्त ईट भट्टे को राज्य प्रदूषण नियंत्रण बोर्ड से मार्च- 2024 तक सर्शत सहमति प्राप्त है। इसके अतिरिक्त भट्टे को कार्यालय उद्यान विभाग से अनापत्ति प्रमाण पत्र प्राप्त है। यह भी अवगत कराना है, भट्टे को वर्ष 2020 से संचालन सम्बन्धी साक्ष्य के रूप में जी0एस0टी0 रजिस्ट्रेशन, जिला पंचायत लाईसेंस तथा आयकर विभाग द्वारा स्थाई लाईसेंस कार्ड प्राप्त किया गया है। (प्रति संलग्न- 01)।
- मै0 गगन ब्रिक फिल्ड, खसरा न0- 138, 139, ग्राम- मौहम्मदपुर जट, परगना मंगलौर, रुड़की, जिला- हरिद्वार :- उक्त भट्टे की स्थापना वर्ष दिसम्बर- 2021 में की गयी है। उक्त भट्टा अन्य समीपस्थ मै0 भारत ब्रिक फिल्ड से 500 मी0 व सरकारी आम के बाग से 555 मी0 व स्कूल व गांव से 750 मी की दूरी पर स्थित है। उक्त ईट भट्टे को राज्य प्रदूषण नियंत्रण बोर्ड से मार्च- 2024 तक सर्शत सहमति प्राप्त है। इसके अतिरिक्त भट्टे को कार्यालय उद्यान से अनापत्ति प्रमाण पत्र प्राप्त है। यह भी अवगत कराना है, भट्टे को वर्ष 2021 से संचालन सम्बन्धी साक्ष्य के रूप में जी0एस0टी0 रजिस्ट्रेशन, जिला पंचायत लाईसेंस तथा आयकर विभाग द्वारा स्थाई लाईसेंस कार्ड प्राप्त किया गया है। (प्रति संलग्न- 02)।
- उक्त दोनों ईट भट्टों के समीपस्थ एक अन्य ईट भट्टा मै0 बालाजी ब्रिक फिल्ड, ग्राम- नगला सकतू रुड़की हरिद्वार में स्थापित है जिसे राज्य प्रदूषण नियंत्रण बोर्ड से दिनांक 31.03.2024 तक संचालनार्थ सहमति प्राप्त है।

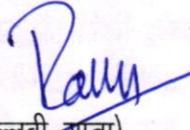
यह अवगत कराना है कि भारत सरकार पर्यावरण वन एवं जलवायु परिवर्तन मंत्रालय द्वारा ईट भट्टों की स्थापना हेतु दिनांक 22.02.2022 को एक अधिसूचना अधिसूचित की गयी जिसमें कि भट्टों से आबादी तथा बाग की दूरी कम से कम 800 मी० एवं भट्टों से भट्टों की दूरी 01 कि०मी० निर्धारित की गयी है। अवगत होना चाहें कि राज्य सरकार तथा भारत सरकार का कोई Sitting Criteria उक्त अधिसूचना की तिथि से पूर्व निर्धारित नहीं था। उक्त दोनों भट्टों दिनांक 22.02.2022 की अधिसूचना से पूर्व स्थापित व संचालन किये जा रहे हैं। जिस हेतु उक्त दोनों भट्टों को राज्य प्रदूषण नियंत्रण बोर्ड से संचालनार्थ सहमति तथा अन्य सक्षम विभागों से अनापत्ति प्रमाण पत्र प्राप्त है। शिकायतकर्ता का यह कहना है कि उक्त ईट भट्टों दिनांक 22.02.2022 की अधिसूचना के विरुद्ध स्थापित व संचालित हैं, न्यायोचित नहीं है।

इसके अतिरिक्त यह भी अवगत कराना है, कि क्षेत्रीय कार्यालय उत्तराखण्ड प्रदूषण नियंत्रण बोर्ड, रुड़की द्वारा उक्त दोनों भट्टों के विरुद्ध बिना सहमति संचालित नियमों के सापेक्ष क्रमशः मै० जय माता ब्रिक फिल्ड तथा मै० गगन ब्रिक फिल्ड पर रु०- 682500/- व 634725/- की पर्यावरणीय क्षतिपूर्ति आरोपित किये जाने की संस्तुति बोर्ड मुख्यालय प्रेषित की जा चुकी है। (संलग्नक- 03)।

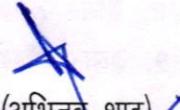
निरीक्षण के समय लिये गये फोटोग्राफ संलग्न हैं। (संलग्नक- 04)।



(सुभाष चन्द्र पंवारस)
क्षेत्रीय अधिकारी (प्र०)
उत्तराखण्ड प्रदूषण नियंत्रण
बोर्ड, रुड़की।



(पल्लवी गुप्ता)
महाप्रबंधक जिला उद्योग केन्द्र,
जिला-हरिद्वार।



(अभिनव शाह)
ज्वाइंट मजिस्ट्रेट, रुड़की,
जिला- हरिद्वार।



REGIONAL OFFICE
UTTARAKHAND POLLUTION CONTROL BOARD
Irrigation Design Building Campus, Roorkee-247667 (Distt- Haridwar)

UKPCB/ROR/Con/J-112/2023/1415

Date: 13.01.2023

Registered Post.

To,

M/s Jai Mata Brick Field
Khasra No-208,
Vill-Harchandpur, Manglore, Roorkee
Distt- Haridwar.

Consolidated Consent to Operate and Authorisation hereinafter referred to as the CCA (Consolidated Consent & authorization) (Fresh/Renewal/Reapplication/Expansion/) under Section-25 of the "Water (Prevention & Control of Pollution) Act, 1974" and under Section-21 of the "Air (Prevention & Control of Pollution) Act, 1981" and Authorization under "Rule-6" of the "Hazardous Waste (Management, Handling and Transboundary Movement) Rules, 2016" notified under "Environment (Protection) Act, 1986" as applicable (to be referred hereinafter as Water Act, Air Act and HW Rules respectively).

Caf ID - 10412

Application ID-3232895

CCA (Fresh)

Consent No. AWH- 5-17

CCA is hereby granted to M/s Jai Mata Brick Field located at Khasra No-208, Vill-Harchandpur, Manglore, Roorkee, Distt- Haridwar subject to the provisions of the Water Act, Air Act and HW Rules and the orders that may be made further and subject to following terms and conditions :-

1. This CCA is granted for a period up to 31.03.2024 and valid for manufacturing of following products with Capital Investment / Net Assets Values Rs 22 Lacs.

S. No.	Last CCA Quantity		CCA Fresh	
	Product	Quantity (Per Month)	Product	Quantity (Per Month)
1	Not Obtained		Bricks	80,00,000 Nos/Year

2. Specific Conditions under Water Act:

- (i) The daily quantity of effluent discharge (KLD):-

	Last CCA or CTE	CCA Fresh
Trade Effluent	Nil	Nil
Sewage	-	1.0

- (ii) Trade Effluent Treatment and Disposal: Nil.

- (iii) Sewage Treatment and Disposal: The applicant shall provide comprehensive Septic Tank/ Soak pit is required with reference to influent quantity and quality.

3. Conditions under Air Act:-

- (i) The applicant shall use following fuel and install a comprehensive control system consisting of control equipment as is required with reference to generation of emissions and operate and maintain the same continuously so as to achieve the level of pollutants to the following standards:

S. No	Stack attached with	Stack height (Mt)	Type of Fuel	Fuel Quantity KLD/MTD	Emission Control Equipment	Emission standards not to exceed
1	Brick Klin	30	Coal & wood	-	Induced draft with Zig-Zag Technology	250 mg/NM ³

Standards for Noise level in db(A) Leq	Industrial Area		Commercial Area		Residential Area		Silence Zone	
	Day time	Night time	Day time	Night time	Day time	Night time	Day time	Night time
	75	70	65	55	55	45	50	40

Day time: from 6.00 a.m. to 10.00 p.m.. Night time: from 10.00 p.m. to 6.00 a.m.

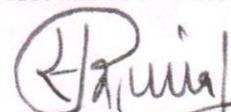
4. Conditions under HW Rules:-

- The **Occupier** of **M/s Jai Mata Brick Field** is hereby granted an authorization to operate a facility for collection and storage of Hazardous wastes.
- The authorization is granted to operate a facility for generation, collection and storage of hazardous wastes within factory premises for following category of wastes.
- The authorization shall be in force for a period **up to 31.03.2024**
- The authorization is subject to the conditions stated below and the conditions as may be specified in the rules for the time being in force under Environment (Protection) Act, 1986.

S.No.	Category (Schedule-I & Schedule-II)	Quantity of Waste for which authorization is being issued (MTA)	Mode of Disposal
1	-	-	-

Terms and conditions of authorization:

- The authorization shall comply with the provisions of the **Environment (Protection) Act, 1986**, and the rules made thereunder.
 - The authorization and its renewal shall be produced for inspection at the request of an officer authorized by the SPCB/PCC.
 - The person authorized shall not rent, lend, sell, transfer or otherwise transport the hazardous wastes without obtaining prior permission of the SPCB/PCC.
 - Any unauthorized changes in personnel, equipment as working conditions as mentioned in the application by the person authorized shall constitute a breach of his authorization.
 - It is the duty of the authorized person to take prior permission of the SPCB/PCC to close down the facility.
 - An application for the renewal of an authorization shall be made as laid down under these rules.
 - Any other conditions for compliance as per the Guidelines issued by the MoEF or CPCB.
- Compulsory documents to be submitted by the Industry/Unit:-**
 - Annual return in **Form-4** and **Waste Disposal Manifest** in **Form-10** under **HW Rules** and **Third Party Audit Report**.
 - Environment Statement in **Form-V** of **Environment (Protection) Rules, 1986**.
 - Quarterly **compliance report of the CCA, photograph of ETP/APCs/Waste Storage Area**.
 - Unit has to apply for renewal of CCA well in advance of 60 days of expiry of this CCA.
 - Competent Authority reserves the right to change/modify/add any time any condition of this CCA.
 - Unit has to comply with the other general conditions as annexed herewith. Non compliance of any provision of this CCA and provisions of the **Water Act, Air Act and HW Rules** will result in legal action under the aforesaid **Acts and Rules**.


Regional Officer (I/c)

Copy to: **Member Secretary, Uttarakhand Pollution Control Board, Dehradun** for kind information.

Regional Officer (I/c)

Specific Conditions:

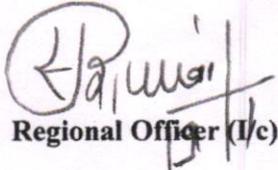
- In case Unit is using ground water than unit has to obtain NOC from central Ground water Authority for abstraction of ground water for which unit may refer web site <http://cgwa-noc.gov.in>

2. The applicant shall provide ports in the chimney/stack and facilities such as ladder, platform etc. as per requirement for monitoring the air emissions and the same shall be open for inspection and use at all times by the Board's staff. The chimney/stack attached to various sources of emission shall be designated by numbers such as S-1, S-2 etc. and these shall be painted/ displayed to facilitate identification.
3. The industry shall ensure interlocking of air pollution control devices and production processes.
4. Solid wastes generated from the industry have to be disposed in manner so that contamination of surface water bodies/ground water/soil etc. does not take place.
5. The industry shall take adequate measures to control of noise from its own source so as to comply with the standards as may be applicable.
6. The applicant shall develop three rows of green belt on the premises with plant species as suggested by the **Central Pollution Control Board**.
7. The industry shall ensure **all safety measures** and shall undertake **periodical assessment** by the competent authority.
8. The unit shall strictly comply with the provision of The Public Liability Insurance Act. 1991 as amended and Rules made there under there under and shall submit copies of Insurance Policies (if any) to the Board Offices regularly.
9. **Unit shall ensure to comply the notification of state Government vide No. 1822/VII-A-1/2021/80-3/16 Dated 28.10.2021 regarding the Uttarakhand state mining Policy 2021.**
10. **Unit Shall ensure to comply the Notification of MoEF & Climate change (Government of India) on dated 22.02.2022 Under EP Act 1986.**
11. **The Consent is Valid under the Final decision of Hon'ble High Court & Hon'ble NGT in matter of OA No. 783/2022 Ajay Kumar Vs Uttarakhand Pollution Control Board & Others.**
12. **Unit shall ensure to obtain the Validation certificate from Central Building Research Institute or authorized organization regarding conversion to induce draft zig zag Technology & Submit it to this office within three Months.**
13. All the moving areas around the main Brick kiln shall be paved with the bricks to minimize the fugitive dust/emission from the brick kilns operations.
14. The occupier shall ensure that fine dust not to accumulate all around the Brick Kiln.
15. The unit shall submit stack emission monitoring report from MoEF & CC recognized laboratory to the Board's offices, within two month.
16. The unit shall strictly comply with provisions of water Act, Air Act & E (P) Act and Rules/Notifications made thereunder.

General Conditions:

1. The applicant shall get the sample of treated effluent/emissions/hazardous wastes/leachate analyzed at least once in a **three month/six months/one year** from the laboratory recognized by the CPCB/UEPPCB/NABL /MoEF and conforms to the limits stipulated. Test report shall be communicated to the UEPPCB.
2. The applicant shall however, not without the prior consent of the **Board** bring into use any new or altered outlet for the discharge of effluent or gases emission or sewage waste from the unit.
3. Treated waste water and domestic waste water shall be disposed jointly at one disposal point. The applicant shall provide discharge measurement equipment at final disposal point.
4. The applicant shall strictly comply with conditions of this CCA and submit compliance report of stipulated conditions within 30 days of receipt of this CCA. If, at any point of time, it is found that the industry is not complying with stipulated conditions or any further direction/instruction issued by the **Board**, legal action shall be initiated against the applicant.
5. The applicant shall maintain good house keeping. All valves/pipes/sewer/drains etc. must be leak-proof.
6. The industry shall provide uninterrupted entry to the STP's/ETP's inlet and outlet points, Air Pollution Control equipment and stack for smooth sampling/monitoring of efficiency of pollution control measures.
7. The industry shall provide "Inspection Book" at the time of inspection to the Board's officials.
8. Whenever due to any accident or other unforeseen act or event, such emission occurs or is apprehended to occur in excess of standards laid down, such information shall be reported to the Board's offices and all other concerned offices. In case of failure of pollution control equipment, the production process connected to it shall be stopped with immediate effect.
9. The industry shall operate in a manner so that all emissions be emitted through designated chimney/stack only.

10. In case of any damage to the agriculture productivity, human habitation etc. by the operation of industry, it shall be imperative to stop production in the industry with immediate effect and such information shall be reported to Board's offices. The industry shall be liable to pay compensation also in such cases as decided by the Competent Authority.
11. The applicant shall reapply before the 30 days of expiry of CCA or any change in production types/ production capacity/manufacturing process/capacity enhancement etc. or any change in effluent discharge point or emission point.
12. The **Board** reserves the right to revoke/add/modify any stipulated condition issued along with CCA, as may be necessary.
13. The person authorized shall not rent, lend, sell, transfer or otherwise transport the hazardous waste without obtaining prior permission of the **Board**.
14. Any unauthorized change in personnel, equipment as working condition as mentioned in the application by the person authorized shall constitute a breach of his authorization.
15. It is the duty of the authorized person to take prior permission of the **Board** to close down the facility.
16. The authorization is valid for temporary storage of Hazardous Waste within premises only.
17. The authorized agency shall ensure that on-line data with regard to quantity and nature of hazardous chemicals being used in the plant as well as air emission and waste generated within premises is displayed on **Display Board of size 6x4 feet** out side the main factory gate within premises.
18. It is duty of the authorized person to take prior permission of this Board to close and cleanup the facility for treatment, storage and disposal of hazardous waste.
19. The applicant shall maintain record of hazardous waste in **Form-3** and shall submit annual return in **Form-4** on or before the 30th day of June following to the financial year to which that return relates.
20. In case of any accident, complete details shall be submitted to this Board as required under H.W. Rules.
21. In no case any hazardous waste shall be disposed off on land, in any drain, or into any water stream. All spillage must also be safely collected and stored.
22. Before the hazardous waste is stored or dumped in the facility, applicant must conduct a detailed **physical and chemical analysis of hazardous waste sample** and report to the **Board**.
23. Dried hazardous sludge from the process in the plant shall be **stored in double lined HDPE pit constructed with R.C.C. or such material which does not react with the waste contained in it.**
24. The storage area should be fenced properly and Sign/Notice Board indicating 'Danger' and 'Hazardous' shall be displayed at appropriate position both in Hindi and English.
25. The industry will store non-ferrous metal waste, used oil/spent oil waste in sealed drums placed on impervious floor under covered shed. Hazardous waste if required shall be **sold only to Registered Recyclers/Re-processors.**
26. In case of any transportation of hazardous waste, the details in **Form-10** of the **Hazardous Rules** shall be submitted to the **Board**.


 Regional Officer (I/c)

अनापत्ति प्रमाण पत्र

श्री विकास कुमार पुत्र श्री चन्द्रपाल निवासी ग्राम मौजा कवादपुर मंगलौर विकासखण्ड नारसन जनपद हरिद्वार ने आवेदन पत्र प्रस्तुत कर निवेदन किया है कि उनके स्वामित्व वाला ईट भट्टा मै0 जयमाता ब्रिक फिल्ड खसरा सं0 208 ग्राम मौजा कवादपुर मंगलौर विकासखण्ड नारसन जनपद हरिद्वार में स्थापित किया गया है इस हेतु भट्टा स्वामी द्वारा अनापत्ति प्रमाण पत्र चाहा गया है।

मौके पर स्थलीय निरीक्षण हेतु उत्तर प्रदेश शासनादेश संख्या 921/55-पर्या/12-94 (पर्या) -11 दिनांक 27 जून 2021 में दिये गये निर्देशानुसार ईट भट्टे का निरीक्षण प्रभारी उद्यान संचल दल केन्द्र नारसन के द्वारा किया गया। प्रभारी द्वारा प्रस्तुत की गयी निरीक्षण आख्या के आधार पर अवगत कराया गया है कि ईट भट्टा स्थापना स्थल के आस-पास आम/मिश्रित फलों का कोई भी उद्यान/नर्सरी स्थित नहीं है।

अतः प्रभारी उद्यान संचल दल केन्द्र नारसन के स्थलीय निरीक्षण आख्या एवं ईट भट्टे के संचालन हेतु उपलब्ध कराये गये प्रपत्रों के आधार पर ईट भट्टे के स्वामी श्री विकास कुमार पुत्र श्री चन्द्रपाल निवासी ग्राम मौजा कवादपुर मंगलौर विकासखण्ड नारसन जनपद हरिद्वार को मै0 जयमाता ब्रिक फिल्ड के संचालन हेतु अनापत्ति प्रमाण पत्र जारी किया जा रहा है।

पंजिका क्रमांक 05/8.2.22...

W/08/02/2022
मुख्य उद्यान अधिकारी
हरिद्वार

कार्यालय मुख्य उद्यान अधिकारी हरिद्वार
पत्रांक 3944 / उक्त दिनांकित

प्रतिलिपि :- 01 सम्बन्धित आवेदक कर्ता।

02 प्रभारी उद्यान संचल दल केन्द्र नारसन।

मुख्य उद्यान अधिकारी
हरिद्वार



Government of India

Form GST REG-06

[See Rule 10(1)]

Registration Certificate

Registration Number : 05AAQFJ7072D1Z9

1.	Legal Name	JAI MATA BRICK FIELD			
2.	Trade Name, if any	JAI MATA BRICK FIELD			
3.	Constitution of Business	Partnership			
4.	Address of Principal Place of Business	0, MOJA - KWADPUR, PARGANA -MANGLOUR, VILL-HARCHANDPUR, ROORKEE, Haridwar, Uttarakhand, 247656			
5.	Date of Liability				
6.	Period of Validity	From	29/12/2020	To	Not Applicable
7.	Type of Registration	Regular			
8.	Particulars of Approving Authority	Centre			
Signature		Signature Not Verified Digitally signed by DS GOODS AND SERVICES TAX NETWORK(4) Date: 2020.12.29 16:16:03 IST			
Name		Sanjay Anand Massey			
Designation		Superintendent			
Jurisdictional Office		Roorkee - Sector 2			
9. Date of issue of Certificate		29/12/2020			
Note: The registration certificate is required to be prominently displayed at all places of business in the State.					

This is a system generated digitally signed Registration Certificate issued based on the approval of application granted on 29/12/2020 by the jurisdictional authority.



सत्यमेव जयते

Annexure A

GSTIN	05AAQFJ7072D1Z9
Legal Name	JAI MATA BRICK FIELD
Trade Name, if any	JAI MATA BRICK FIELD

Details of Additional Places of Business

Total Number of Additional Places of Business in the State 0



GSTIN 05AAQFJ7072D1Z9
 Legal Name JAI MATA BRICK FIELD
 Trade Name, if any JAI MATA BRICK FIELD

Annexure B

Details of Managing / Authorized Partners

1		Name	MOHIT GARG
		Designation/Status	PATNERSHIP
		Resident of State	Uttar Pradesh
2		Name	VIRENDRA KUMAR
		Designation/Status	PATNERSHIP
		Resident of State	Uttar Pradesh
3		Name	VIKAS KUMAR
		Designation/Status	PATNERSHIP
		Resident of State	Uttar Pradesh
4		Name	VIPUL KUMAR
		Designation/Status	PATNERSHIP
		Resident of State	Uttar Pradesh

जिला पंचायत/क्षेत्र समिति प्रपत्र संख्या 25
(नियम 101 देखिए)



जिला परिषद/क्षेत्र समिति **जिला पंचायत हरिद्वार**
जिला **हरिद्वार** 7335

लाइसेंस

मौ० जगन्नाथ विन्स पिन० 5
चूंकि श्री **श्री विकास कुमार व विपल कुमार पुत्राण श्री जगन्नाथ**
समिति **श्री विनोद कुमार 5/0 श्री तेजपाल सिंह मोहितगं 5/0 श्री निलकुमार**
जिला पंचायत हरिद्वार जिला **हरिद्वार**

को **रुपये का मुग्तान कर दिया है।**

अतः उन्हें **जिला पंचायत हरिद्वार** के स्थानीय क्षेत्र

के भीतर **5 ताम - हरनन्दपुर (लवाशपुर)**

दिनांक **01/10/2022** से **30/09/2023**

तक **इट मध्य** के लिए अनुज्ञा दी जाती है।

लाइसेंसधारी का विवरण

नाम	पिता का नाम	व्यापार	पता	अभ्युक्ति
विकास व विपल	जगन्नाथ	इट मध्य	हरनन्दपुर	
विनोद कुमार	तेजपाल सिंह		(लवाशपुर)	
मोहितगं 5/0 श्री निलकुमार				

लाइसेंसधारी के हस्ताक्षर

यह लाइसेंस **106** में विनियम और नियंत्रण के निमित्त नियमों और शर्तों के अधीन रहते हुए प्रदान किया गया है, जिनकी प्रति यैने आज लाइसेंसधारी को दे दी है।

दिनांक **23/08/2022** 20

टिप्पणी :- स्थान और पृष्ठांकन की प्रविष्टियां तभी मरी जानी जायेंगी यदि वे जिला पंचायत, हरिद्वार सशर्त हों। यदि लाइसेंस सामान्य प्रकार का हो, पृष्ठांकन काट दिया जाना चाहिए।

लाइसेंस अधिकारी

जिला पंचायत, हरिद्वार

जिला पंचायत/क्षेत्र समिति प्रपत्र संख्या 5
(नियम 41 देखिये)

("डबल साइडेड कार्बन पेपर" पर अमिट पेन्सिल से लिखा जायेगा)

जिला पंचायत/जिले के नाम सहित क्षेत्र समिति के नाम का रबड़ स्तम्भ

बही संख्या **313334** रसीद संख्या **51**

मांग रजिस्टर संख्या **1000** से
रुपया (शब्दों में)
बिल संख्या **2022-2023** के पूर्ण/आंशिक भुगतान
के मद्दे प्राप्त हुआ।

रुपया मुख्य अधिकारी/खण्ड विकास अधिकारी

स्थान **हरनन्दपुर (लवाशपुर)**
दिनांक **11/08/23** कर समाहर्ता (टेक्स कलेक्टर)

रसोइया

लेखाकार मांग तथा वसूली का प्रभारी लिपिक कर अधिकारी

पी0एस0यू0 (आर0ई0) 02 पंचायतराज/124-10-12-2021-2,000 बुक्स (कम्प्यूटर/ऑफसेट)।

जिला पंचायत/जिले के नाम सहित क्षेत्र समिति
के नाम रबड़ स्तम्भ

बही संख्या **313334**

रसीद के अनुसार भुगतानकर्ता का नाम
रसीद के अनुसार उससे वसूल की गई धनराशि
रसीद के अनुसार किस मुद्दे वसूल की गई

रसीद के अनुसार कर समाहर्ता का नाम जिसने
धनराशि वसूल की

इस कूपन को जमा करने वाले
अधिकारी का नाम तथा पदनाम
कूपन जमा करने का दिनांक



जिला पंचायत/क्षेत्र समिति प्रपत्र संख्या 25

(नियम 101 देखिए)

ला परिषद/क्षेत्र समिति जिला पंचायत हरिद्वार

ला हरिद्वार लाइसेन्स नं. 002391

लाइसेन्स

मै० जयभारता ब्रिक फिल्ड

कि श्री विकास कुमार ड० चन्द्रपाल, विपुल ड० चन्द्रपाल, विरेन्द्र कुमार ड० तैमपाल व चौकी श्री मोहित गर्ग ड० अमिल कुमार गर्ग ने जिला परिषद/क्षेत्र समिति जिला पंचायत हरिद्वार जिला हरिद्वार

को ग्रंथन पाँच हजार रुपये को रुपये का भुगतान कर दिया है।

तः उन्हें जिला पंचायत हरिद्वार के स्थानीय क्षेत्र

के भीतर ग्राम - कवायपुर (हरच-पुर)

दिनांक 01/10/2020 से 30/09/2021

तक ईट भरवा के लिए अनुज्ञा दी जाती है।

लाइसेन्सधारी का विवरण

नाम	पिता का नाम	व्यापार	पता	अभ्युक्ति
विकास कुमार	चन्द्रपाल	ईट भरवा	कवायपुर	
विपुल	चन्द्रपाल			
विरेन्द्र	तैमपाल			
मोहित गर्ग	अमिल कुमार गर्ग			

लाइसेन्सधारी के हस्ताक्षर

यह लाइसेन्स में विनियम और नियंत्रण के निमित्त नियमों और शर्तों के अधीन रहते हुए प्रदान किया गया है, जिनकी एक प्रति मैंने आज लाइसेन्सधारी को दे दी है।

दिनांक 11/12 2020 लाइसेन्स अधिकारी

टिप्पणी :-स्थान और पृष्ठांकन की प्रविष्टियां तभी मरी जानी चाहिए, जब लाइसेन्स सशर्त हो। यदि लाइसेन्स सामान्य प्रकार का हो, पृष्ठांकन काट दिया जाना चाहिए।



जिला पंचायत/क्षेत्र समिति प्रपत्र संख्या 25

(नियम 101 देखिए)

जिला परिषद/क्षेत्र समिति जिला पंचायत हरिद्वार

जिला हरिद्वार लाइसेन्स नं. 004020

मै० जयभारता ब्रिक फिल्ड

विकास कुमार व विपुल कुमार ड० चन्द्रपाल, विरेन्द्र कुमार ड० तैमपाल व चौकी श्री मोहित गर्ग ड० अमिल कुमार गर्ग ने जिला परिषद/क्षेत्र समिति जिला पंचायत हरिद्वार जिला हरिद्वार

को ग्रंथन पाँच हजार रुपये को रुपये का भुगतान कर दिया है।

तः उन्हें जिला पंचायत हरिद्वार के स्थानीय क्षेत्र

के भीतर ग्राम - कवायपुर (हरच-पुर) में

दिनांक 01/10/2021 से 30/09/2022

तक ईट भरवा के लिए अनुज्ञा दी जाती है।

लाइसेन्सधारी का विवरण

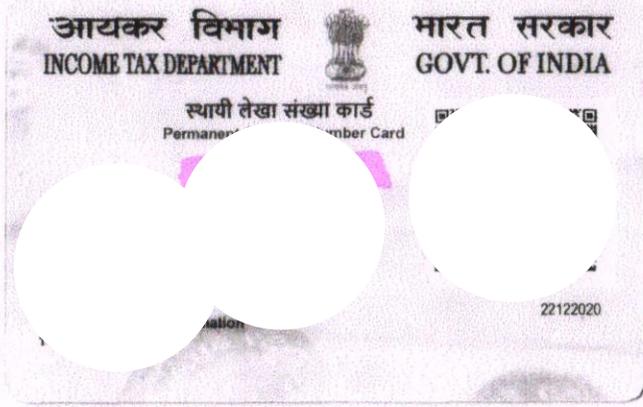
नाम	पिता का नाम	व्यापार	पता	अभ्युक्ति
विकास कुमार	चन्द्रपाल	ईट भरवा	कवायपुर	
विपुल कुमार			(हरच-पुर)	
विरेन्द्र कुमार	तैमपाल			
मोहित गर्ग	अमिल कुमार गर्ग			

लाइसेन्सधारी के हस्ताक्षर

यह लाइसेन्स में विनियम और नियंत्रण के निमित्त नियमों और शर्तों के अधीन रहते हुए प्रदान किया गया है, जिनकी एक प्रति मैंने आज लाइसेन्सधारी को दे दी है।

दिनांक 10/08/2021 20 लाइसेन्स अधिकारी

टिप्पणी :-स्थान और पृष्ठांकन की प्रविष्टियां तभी मरी जानी चाहिए, जब लाइसेन्स सशर्त हो। यदि लाइसेन्स सामान्य प्रकार का हो, पृष्ठांकन काट दिया जाना चाहिए।



GSTIN : 05AAQFJ7072D1Z9 **TAX INVOICE** M. 9412476000

JAI MATA BRICK FIELD

Vill. Harchandpur, Roorkee, Haridwar, (U.K.), 247656

Original - White
Duplicate - Pink
Triplicate - Yellow

Reverse Charge

Transportation Mode: Truck

Invoice No. : JMBF 01

Vehicle Number : UK17A-1964

Invoice Date: 07-10-2022

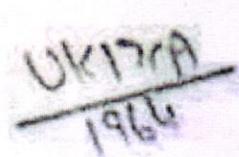
Date of Supply : 07-10-2022

State : UTTRAKHAND State Code: 05

Place of Supply : Rishikesh

Details of Receiver - Billed to:
Name : M/S Rohini Building Material
Address : Main Road Roorkee
Dehra Dun Road Rishikesh
GSTIN : 05EAVPS1187K1ZU
State : UK State Code: 05

Details of Receiver - Billed to:
Name : _____
Address : _____
GSTIN : _____
State : _____ State Code: _____

S.No.	Particulars	Quantity	Rate	Amount
1-	1st Bricks	7000	3200/-	22400/-
				

Bank Name : YES BANK ROORKEE
Bank A/C : 073163400000458
IFS Code : YESB0000731

HSN/ACS
6904

T.Amount Before Tax 22400

Add : SGST 2.5% 560

Add : CGST 2.5% 560

Add : IGST 5.0% —

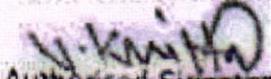
T. Amount After Tax 23520.-

Total Invoice Amount in Words :
Twenty Three Thousand &
Five Hundred Twenty only.

Certified that the particulars given above are true and correct.
for JAI MATA BRICK FIELD

Terms and Conditions :

- E. & O.E.
- All Disputes are Subject to HARIDWAR Jurisdiction only.
- Interest @ 30% will be charge after due date.
- Goods once sold will not be taken back on any account.


Authorised Signatory



REGIONAL OFFICE

UTTARAKHAND POLLUTION CONTROL BOARD
Irrigation Design Building Campus, Roorkee-247667 (Distt- Haridwar)

UKPCB/ROR/Con/G-178/2023/1679

Date: 30/01/2023

Registered Post.

To,

M/s Gagan Brick Field
Khasra No. 138, 139,
Vill-Mohammadpur Jatt,
Paragna-Narsan, Roorkee
Distt- Haridwar.

Consolidated Consent to Operate and Authorisation hereinafter referred to as the CCA (Consolidated Consent & authorization) (Fresh/Renewal/Reapplication/Expansion/) under Section-25 of the "Water (Prevention & Control of Pollution) Act, 1974" and under Section-21 of the "Air (Prevention & Control of Pollution) Act, 1981" and Authorization under "Rule-6" of the "Hazardous Waste (Management, Handling and Transboundary Movement) Rules, 2016" notified under "Environment (Protection) Act, 1986" as applicable (to be referred hereinafter as Water Act, Air Act and HW Rules respectively).

Caf ID - 10344	Application ID - 3190920
CCA (Fresh)	
Consent No. AWH- G-42	

CCA is hereby granted to M/s Gagan Brick Field located at Khasra No. 138, 139, Vill-Mohammadpur Jatt, Paragna-Narsan, Roorkee, Distt- Haridwar.. subject to the provisions of the Water Act, Air Act and HW Rules and the orders that may be made further and subject to following terms and conditions :-

1. This CCA is granted for a period up to 31.03.2024 and valid for manufacturing of following products with Capital Investment / Net Assets Values Rs 38.0 lakh.

S. No.	Last CCA Quantity		CCA Fresh	
	Product	Quantity	Product	Quantity
1	Not Obtained		Bricks	80,00,000 Nos/Year

2. Specific Conditions under Water Act:

- (i) The daily quantity of effluent discharge (KLD):-

	Last CCA or CTE	CCA Fresh
Trade Effluent	Nil	Nil
Sewage	-	1.5

- (ii) Trade Effluent Treatment and Disposal: Nil.

- (iii) Sewage Treatment and Disposal: The applicant shall provide comprehensive Septic Tank/ Soak pit is required with reference to influent quantity and quality.

3. Conditions under Air Act:-

- (i) The applicant shall use following fuel and install a comprehensive control system consisting of control equipment as is required with reference to generation of emissions and operate and maintain the same continuously so as to achieve the level of pollutants to the following standards :

S. No.	Stack attached with	Stack height (Mt)	Type of Fuel	Fuel Quantity KLD/MTD	Emission Control Equipment	Emission standards not to exceed
1	Brick Klin	30	Coal & wood	-	Induced draft with Zig-Zag Technology	250 mg/NM ³

Standards for Noise level in db(A) Leq	Industrial Area		Commercial Area		Residential Area		Silence Zone	
	Day time	Night time	Day time	Night time	Day time	Night time	Day time	Night time
	75	70	65	55	55	45	50	40

Day time: from 6.00 a.m. to 10.00 p.m., Night time: from 10.00 p.m. to 6.00 a.m.

4. Conditions under HW Rules:-

- The Occupier of M/s Gagan Brick Field is hereby granted an authorization to operate a facility for collection and storage of Hazardous wastes.
- The authorization is granted to operate a facility for generation, collection and storage of hazardous wastes within factory premises for following category of wastes.
- The authorization shall be in force for a period up to 31.03.2024
- The authorization is subject to the conditions stated below and the conditions as may be specified in the rules for the time being in force under Environment (Protection) Act, 1986.

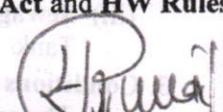
S.No.	Category (Schedule-I & Schedule-II)	Quantity of Waste for which authorization is being issued (MTA)	Mode of Disposal
1	-	-	-

Terms and conditions of authorization:

- The authorization shall comply with the provisions of the Environment (Protection) Act, 1986, and the rules made thereunder.
- The authorization and its renewal shall be produced for inspection at the request of an officer authorized by the SPCB/PCC.
- The person authorized shall not rent, lend, sell, transfer or otherwise transport the hazardous wastes without obtaining prior permission of the SPCB/PCC.
- Any unauthorized changes in personnel, equipment as working conditions as mentioned in the application by the person authorized shall constitute a breach of his authorization.
- It is the duty of the authorized person to take prior permission of the SPCB/PCC to close down the facility.
- An application for the renewal of an authorization shall be made as laid down under these rules.
- Any other conditions for compliance as per the Guidelines issued by the MoEF or CPCB.

5. Compulsory documents to be submitted by the Industry/Unit:-

- Annual return in Form-4 and Waste Disposal Manifest in Form-10 under HW Rules and Third Party Audit Report.
 - Environment Statement in Form-V of Environment (Protection) Rules, 1986.
 - Quarterly compliance report of the CCA, photograph of ETP/APCs/Waste Storage Area.
- Unit has to apply for renewal of CCA well in advance of 60 days of expiry of this CCA.
 - Competent Authority reserves the right to change/modify/add any time any condition of this CCA.
 - Unit has to comply with the other general conditions as annexed herewith. Non compliance of any provision of this CCA and provisions of the Water Act, Air Act and HW Rules will result in legal action under the aforesaid Acts and Rules.


Regional Officer (I/c)

Copy to: Member Secretary, Uttarakhand Pollution Control Board, Dehradun for kind information.

Regional Officer (I/c)

Specific Conditions:

- In case Unit is using ground water than unit has to obtain NOC from central Ground water Authority for abstraction of ground water for which unit may refer web site <http://cgwa-noc-gov.in>
- The applicant shall provide ports in the chimney/stack and facilities such as ladder, platform etc. as per requirement for monitoring the air emissions and the same shall be open for inspection and use at all times by

the Board's staff. The chimney/stack attached to various sources of emission shall be designated by numbers such as S-1, S-2 etc. and these shall be painted/ displayed to facilitate identification.

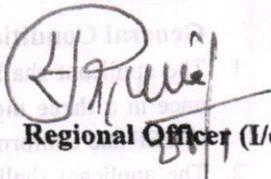
3. The industry shall ensure interlocking of air pollution control devices and production processes.
4. Solid wastes generated from the industry have to be disposed in manner so that contamination of surface water bodies/ground water/soil etc. does not take place.
5. The industry shall take adequate measures to control of noise from its own source so as to comply with the standards as may be applicable.
6. The applicant shall develop three rows of green belt on the premises with plant species as suggested by the **Central Pollution Control Board**.
7. The industry shall ensure **all safety measures** and shall undertake **periodical assessment** by the competent authority.
8. The unit shall strictly comply with the provision of The Public Liability Insurance Act, 1991 as amended and Rules made there under there under and shall submit copies of Insurance Policies (if any) to the Board Offices regularly.
9. Unit shall ensure to comply the notification of state Government vide No. 1822/VII-A-1/2021/80-3/16 Dated 28.10.2021 regarding the Uttarakhand state mining Policy 2021.
10. Unit Shall ensure to comply the Notification of MoEF & Climate change (Government of India) on dated 22.02.2022 Under EP Act 1986.
11. The Consent is Valid under the Final decision of Hon'ble High Court & Hon'ble NGT in matter of OA No. 783/2022 Ajay Kumar Vs Uttarakhand Pollution Control Board & Others.
12. Unit shall ensure to obtain the Validation certificate from Central Building Research Institute or authorized organization regarding conversion to induce draft zig zag Technology & Submit it to this office within three Months.
13. All the moving areas around the main Brick kiln shall be paved with the bricks to minimize the fugitive dust/emission from the brick kilns operations.
14. The occupier shall ensure that fine dust not to accumulate all around the Brick Kiln.
15. The unit shall submit stack emission monitoring report from MoEF & CC recognized laboratory to the Board's offices, within two month.
16. The unit shall strictly comply with provisions of water Act, Air Act & E (P) Act and Rules/Notifications made thereunder.

General Conditions:

1. The applicant shall get the sample of treated effluent/emissions/hazardous wastes/leachate analyzed at least once in a **three month/six months/one year** from the laboratory recognized by the CPCB/UEPPCB/NABL /MoEF and conforms to the limits stipulated. Test report shall be communicated to the UEPPCB.
2. The applicant shall however, not without the prior consent of the **Board** bring into use any new or altered outlet for the discharge of effluent or gases emission or sewage waste from the unit.
3. Treated waste water and domestic waste water shall be disposed jointly at one disposal point. The applicant shall provide discharge measurement equipment at final disposal point.
4. The applicant shall strictly comply with conditions of this CCA and submit compliance report of stipulated conditions within 30 days of receipt of this CCA. If, at any point of time, it is found that the industry is not complying with stipulated conditions or any further direction/instruction issued by the **Board**, legal action shall be initiated against the applicant.
5. The applicant shall maintain good house keeping. All valves/pipes/sewer/drains etc. must be leak-proof.
6. The industry shall provide uninterrupted entry to the STP's/ETP's inlet and outlet points, Air Pollution Control equipment and stack for smooth sampling/monitoring of efficiency of pollution control measures.
7. The industry shall provide "Inspection Book" at the time of inspection to the Board's officials.
8. Whenever due to any accident or other unforeseen act or event, such emission occurs or is apprehended to occur in excess of standards laid down, such information shall be reported to the Board's offices and all other concerned offices. In case of failure of pollution control equipment, the production process connected to it shall be stopped with immediate effect.
9. The industry shall operate in a manner so that all emissions be emitted through designated chimney/stack only.
10. In case of any damage to the agriculture productivity, human habitation etc. by the operation of industry, it shall be imperative to stop production in the industry with immediate effect and such information shall be

reported to Board's offices. The industry shall be liable to pay compensation also in such cases as decided by the Competent Authority.

11. The applicant shall reapply before the 30 days of expiry of CCA or any change in production types/ production capacity/manufacturing process/capacity enhancement etc. or any change in effluent discharge point or emission point.
12. The Board reserves the right to revoke/add/modify any stipulated condition issued along with CCA, as may be necessary.
13. The person authorized shall not rent, lend, sell, transfer or otherwise transport the hazardous waste without obtaining prior permission of the Board.
14. Any unauthorized change in personnel, equipment as working condition as mentioned in the application by the person authorized shall constitute a breach of his authorization.
15. It is the duty of the authorized person to take prior permission of the Board to close down the facility.
16. The authorization is valid for temporary storage of Hazardous Waste within premises only.
17. The authorized agency shall ensure that on-line data with regard to quantity and nature of hazardous chemicals being used in the plant as well as air emission and waste generated within premises is displayed on Display Board of size 6x4 feet out side the main factory gate within premises.
18. It is duty of the authorized person to take prior permission of this Board to close and cleanup the facility for treatment, storage and disposal of hazardous waste.
19. The applicant shall maintain record of hazardous waste in Form-3 and shall submit annual return in Form-4 on or before the 30th day of June following to the financial year to which that return relates.
20. In case of any accident, complete details shall be submitted to this Board as required under H.W. Rules.
21. In no case any hazardous waste shall be disposed off on land, in any drain, or into any water stream. All spillage must also be safely collected and stored.
22. Before the hazardous waste is stored or dumped in the facility, applicant must conduct a detailed physical and chemical analysis of hazardous waste sample and report to the Board.
23. Dried hazardous sludge from the process in the plant shall be stored in double lined HDPE pit constructed with R.C.C. or such material which does not react with the waste contained in it.
24. The storage area should be fenced properly and Sign/Notice Board indicating 'Danger' and 'Hazardous' shall be displayed at appropriate position both in Hindi and English.
25. The industry will store non-ferrous metal waste, used oil/spent oil waste in sealed drums placed on impervious floor under covered shed. Hazardous waste if required shall be sold only to Registered Recyclers/Re-processors.
26. In case of any transportation of hazardous waste, the details in Form-10 of the Hazardous Rules shall be submitted to the Board.


Regional Officer (I/c)

अनापत्ति प्रमाण पत्र

श्री मोहित गर्ग पुत्र श्री अनिल कुमार गर्ग निवासी ग्राम मोहम्मदपुर जट विकासखण्ड नारसन जनपद हरिद्वार ने आवेदन पत्र प्रस्तुत कर निवेदन किया है कि उनके स्वामित्व वाला ईट भट्टा मै0 गगन ब्रिक फिल्ड खसरा सं0 138/139 ग्राम मोहम्मदपुर जट मंगलौर विकासखण्ड नारसन जनपद हरिद्वार पर स्थापित किया गया है इस हेतु भट्टा स्वामी द्वारा अनापत्ति प्रमाण पत्र चाहा गया है।

मौके पर स्थलीय निरीक्षण हेतु उत्तर प्रदेश शासनादेश संख्या 921/55-पर्या/12-94 (पर्या) -11 दिनांक 27 जून 2021 में दिये गये निर्देशानुसार ईट भट्टे का निरीक्षण प्रभारी उद्यान संचल दल केन्द्र नारसन के द्वारा किया गया। प्रभारी द्वारा प्रस्तुत की गयी निरीक्षण आख्या के आधार पर अवगत कराया गया है कि ईट भट्टा स्थापना स्थल के आस-पास आम/मिश्रित फलों का कोई भी उद्यान/नर्सरी स्थित नहीं है।

अतः प्रभारी उद्यान संचल दल केन्द्र नारसन के स्थलीय निरीक्षण आख्या एवं ईट भट्टे के संचालन हेतु उपलब्ध कराये गये प्रपत्रों के आधार पर ईट भट्टे के स्वामी श्री मोहित गर्ग पुत्र श्री अनिल कुमार गर्ग निवासी ग्राम मोहम्मदपुर जट विकासखण्ड नारसन जनपद हरिद्वार को मै0 गगन ब्रिक फिल्ड के संचालन हेतु अनापत्ति प्रमाण पत्र जारी किया जा रहा है।

पंजिका क्रमांक 04/8.2.22

08/02/2022
मुख्य उद्यान अधिकारी
हरिद्वार हरिद्वार

कार्यालय मुख्य उद्यान अधिकारी हरिद्वार

पत्रांक 3943/उक्त दिनांकित

प्रतिलिपि :- 01 सम्बन्धित आवेदक कर्ता।

02 प्रभारी उद्यान संचल दल केन्द्र नारसन ।

मुख्य उद्यान अधिकारी
हरिद्वार



Government of India

Form GST REG-06

[See Rule 10(1)]

Registration Certificate

Registration Number : 05AAWFG1239M1ZY

1.	Legal Name	GAGAN BRICK FIELD			
2.	Trade Name, if any	GAGAN BRICK FIELD			
3.	Constitution of Business	Partnership			
4.	Address of Principal Place of Business	KH. NO. 138, 139, VILL- MOHAMMADPUR JATT, PRAGNA-MANGLOUR, ROORKEE, Haridwar, Uttarakhand, 247656			
5.	Date of Liability				
6.	Period of Validity	From	02/02/2021	To	Not Applicable
7.	Type of Registration	Regular			
8.	Particulars of Approving Authority	Centre			
Signature					
Signature Not Verified Digitally signed by DS GOODS AND SERVICES TAX NETWORK(4) Date: 2021.02.02 11:00:26 IST					
Name		Arvind Verma			
Designation		Superintendent			
Jurisdictional Office		Roorkee - Sector 2			
9. Date of issue of Certificate		02/02/2021			
Note: The registration certificate is required to be prominently displayed at all places of business in the State.					

This is a system generated digitally signed Registration Certificate issued based on the approval of application granted on 02/02/2021 by the jurisdictional authority.



GSTIN	05AAWFG1239M1ZY
Legal Name	GAGAN BRICK FIELD
Trade Name, if any	GAGAN BRICK FIELD

Details of Additional Places of Business

Total Number of Additional Places of Business in the State	0
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सत्यमेव जयते

GSTIN 05AAWFG1239M1ZY
 Legal Name GAGAN BRICK FIELD
 Trade Name, if any GAGAN BRICK FIELD

Details of Managing / Authorized Partners

1		Name	ADESH KUMAR
		Designation/Status	PARTNER
		Resident of State	Uttarakhand
2		Name	JITENDRA SINGH
		Designation/Status	PARTNER
		Resident of State	Uttar Pradesh
3		Name	MOHIT GARG
		Designation/Status	PARTNER
		Resident of State	Uttar Pradesh

जिला उद्यान विभाग की N O C के संबंध में प्रार्थना पत्र

सेवा में,
श्रीमान महोदय,
जिला उद्यान अधिकारी,
हरिद्वार, उत्तराखंड,

विषय - जिला उद्यान विभाग की N O C के संबंध में

महोदय,

निवेदन यह है की हमारा एक ईट भट्टा है जिसका नाम गगन ब्रिक फील्ड है। जिसका पता खसरा संख्या - 138 - 139, ग्राम - मोहमदपुरजट, परगना - मंगलौर, जिला - हरिद्वार है। हमारे भट्टे के आस पास कोई भी बाघ या बगीचा नहीं है।

आपसे अनुरोध है की हमे उद्यान विभाग की N O C प्रदान करने की कर्पा करे।

आपकी अति कर्पा होगी।

धन्यवाद

प्रार्थी

Ramesh

ADARSH KUMAR (PARTNER)

① 9412352600

② 9759775165

डा. प्रदीप या
D. P. S
30/01/21



TAX INVOICE

GAGAN BRICK FIELD

Mohammadpur Jatt, Pagna- Manglour, Roorkee, Distt. Haridwar (Uttarakhand) - 247656
 Mob: 9412352600, 7351777784

GSTIN - 05AAWFG1239M1ZY

Transportation Mode: Truck

Invoice Date: 15-10-2021

Vehicle No: UK 17 F/3676

Invoice Serial No.: GBF / 2021/2022/ 01

Date & Time of Supply: 15-10-2021

Place of Supply: SIDICUL (Haridwar)

Details of Receiver (Billed to)

Details of Consignee (Shipped to)

Name: M/S. Tanisha Tandoz

Name:

Address: By Pass Road, SIDICUL (Haridwar)

Address:

State: UK State Code: OS

State:

State Code:

GSTIN: OSBORPR 3255 R1Z1

GSTIN:

S.No.	Description of Goods	HSN Code	QTY.	Rate	Amount
1	1st Bricks T.T: 01/4 UK 17 F/3676	6901	8000	3000	24000

Total Invoice Amount in Words: Twenty four thousand
two hundred only

Total Amount: 24000

Add - CGST @ 2.5%: 600

Add - SGST @ 2.5%: 600

Bank Details :-

Add - IGST @ 5%: —

Tax Amount GST: 1200

Total Amount After Tax: 25200

TERMS & CONDITIONS :

- All Dispute subject to Roorkee jurisdiction only.
- Goods once sold will not be taken back on any account.
- E.&O.E.

For GAGAN BRICK FIELD

Al.
Authorized Signatory



जिला पंचायत/क्षेत्र समिति प्रपत्र संख्या 25
(नियम 101 देखिए)

जिला परिषद/क्षेत्र समिति जिला पंचायत हरिद्वार

जिला हरिद्वार 77336

वूँकि श्री श्री जितेन्द्र सिंह ^{लाइसेन्स} श्री जगपाल सिंह
 श्री श्री जितेन्द्र सिंह श्री जगपाल सिंह
 समिति जिला पंचायत हरिद्वार जिला हरिद्वार

को श्री जितेन्द्र सिंह श्री जगपाल सिंह को रुपये का मुग्तान कर दिया है।

अतः उन्हें जिला पंचायत हरिद्वार के स्थानीय क्षेत्र

के भीतर श्री जगपाल सिंह में

दिनांक 01/10/2022 से 20/09/2023

तक इ.स. 2022 के लिए अनुज्ञा दी जाती है।

लाइसेन्सधारी का विवरण

नाम	पिता का नाम	व्यापार	पता	अभ्युक्ति
<u>जितेन्द्र सिंह</u>	<u>जगपाल सिंह</u>	<u>इ.स.</u>	<u>श्री जगपाल सिंह</u>	—
<u>श्री जितेन्द्र सिंह</u>	<u>श्री जगपाल सिंह</u>	<u>श्री जगपाल सिंह</u>	<u>श्री जगपाल सिंह</u>	

श्री जितेन्द्र सिंह लाइसेन्सधारी के हस्ताक्षर

यह लाइसेन्स 106 में विनियम और नियंत्रण के निमित्त नियमों और शर्तों के अधीन रहते हुए प्रदान किया गया है, जिनकी एक प्रतियाँ यहाँ जाकर लाइसेन्सधारी को दे दी हैं।

दिनांक 23/08/2022

टिप्पणी: स्थान और पृष्ठांकन की प्रविष्टियाँ यहाँ मरी जाती हैं। जिला पंचायत, हरिद्वार
 सशर्त हो। यदि लाइसेन्स सामान्य प्रकार का हो, पृष्ठांकन काट दिया जाना चाहिए।

वह लाइसेंस इस शर्त के साथ जारी
 किया जा रहा है कि भट्टा स्वामी को
 प्रदूषण नियंत्रण विभाग से सहमति पत्र
 प्राप्त वरु कार्यालय में जमा करना होगा
 अतः के अभाव में जारी किया गया लाईसेंस
 स्वतः ही निरस्त समझा जायेगा साथ ही
 मा० राष्ट्रीय हरित न्यायाधिकरण द्वारा दिने
 नये दिशा निर्देशों का पालन करना होगा।

अ०मु०अ०
 डि०प० हरिद्वार

जिला पंचायत/क्षेत्र समिति प्रपत्र संख्या 5

(नियम 41 देखिये)

("डबुल साइडेड कार्बन पेपर" पर अमिट पेन्सिल से लिखा जायेगा)

जिला पंचायत/जिले के नाम सहित क्षेत्र समिति के नाम का रबड़ स्टाम्प

बही संख्या

रसीद संख्या

मांग रजिस्टर संख्या

से

बिल संख्या

के पूर्ण/आंशिक भुगतान के मद्दे प्राप्त हुआ।

रुपया

मुख्य अधिकारी/खण्ड विकास अधिकारी

स्थान

दिनांक

कर समाहर्ता (टेक्स कलेक्टर)

नेखाकार

मांग तथा वसूली का प्रभारी लिपिक कर अधिकारी

एस0यू0 (आर0ई0) 02 पंचायतराज/124-10-12-2021-2,000 बुक्स (कम्प्यूटर/फ्लोट)।

जिला पंचायत/जिले के नाम सहित क्षेत्र समिति

के नाम रबड़ स्टाम्प

बही संख्या

313333

रसीद संख्या

रसीद के अनुसार भुगतानकर्ता का नाम

रसीद के अनुसार उससे वसूल की गई धनराशि

रसीद के अनुसार किस मुद्दे वसूल की गई

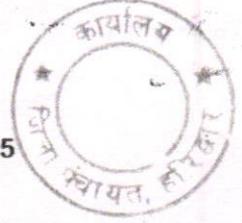
रसीद के अनुसार कर समाहर्ता का नाम जिसने

धनराशि वसूल की

इस कूपन को जमा करने वाले

अधिकारी का नाम तथा पदनाम

कूपन जमा करने का दिनांक



जिला पंचायत/क्षेत्र समिति प्रपत्र संख्या 25

(नियम 101 देखिए)

जिला परिषद/क्षेत्र समिति जिला पंचायत हरियाणा
जिला हरियाणा 004021

मै. गगन विक फिल्ड लाइसेन्स

जितेन्द्र सिंह s/o ब्रजपाल सिंह, मोहित गर्ग s/o अनिल कुमार गर्ग व
चूँकि श्री आदेश कुमार s/o जगपाल सिंह ने जिला परिषद/क्षेत्र

समिति जिला पंचायत हरियाणा जिला हरियाणा

को अंकन पाँच हजार रुपये को रुपये का भुगतान कर दिया है।

अतः उन्हें जिला पंचायत हरियाणा के स्थानीय क्षेत्र

के भीतर ग्राम- मोहम्मदपुर जट में

दिनांक 01/10/2021 से 30/09/2022

तक इट भट्टा के लिए अनुज्ञा दी जाती है।

लाइसेन्सधारी का विवरण

नाम	पिता का नाम	व्यापार	पता	अभ्युक्ति
जितेन्द्र सिंह	ब्रजपाल सिंह	इट भट्टा	मोहम्मदपुर जट	-
मोहित गर्ग	अनिल कुमार गर्ग			
आदेश कुमार	जगपाल सिंह			

यह लाइसेन्स 106 लाइसेन्सधारी के हस्ताक्षर

में विनियम और नियंत्रण के निमित्त नियमों और शर्तों के अधीन रहते हुए प्रदान किया गया है, जिनकी एक प्रति मैंने आज लाइसेन्सधारी को दे दी है।

दिनांक 18/8/2021 20

लाइसेन्स अधिकारी

टिप्पणी :-स्थान और पृष्ठांकन की प्रविष्टियां तमी भरी जानी चाहिए, जब लाइसेन्स सशर्त हो। यदि लाइसेन्स सामान्य प्रकार का हो, पृष्ठांकन काट दिया जाना चाहिए।

राष्ट्रीय पर्यावरण विभाग, नया दिल्ली

150100

बह लाइसेंस इस शत के साथ जारी किया जा रहा है कि भट्टा स्वामी को प्रदूषण नियंत्रण विभाग से सहमति पत्र प्राप्त कर कार्यालय में जमा करना होगा उक्त के अभाव में जारी किया जाय: लाइसेंस स्वतः ही निरस्त समझा जायेगा साथ ही मा० राष्ट्रीय हरित न्यायाधिकरण द्वारा दिये गये दिशा निर्देशों का पालन करना होगा।

अ०मु०अ०
जि०पं० हरिद्वार

क्र.सं.	नाम	पता	विवरण	दिनांक
1	श्री. अ. क. शर्मा

राष्ट्रीय पर्यावरण विभाग, नया दिल्ली
पर्यावरण विभाग, नया दिल्ली
पर्यावरण विभाग, नया दिल्ली

जिला पंचायत/क्षेत्र समिति प्रपत्र संख्या 5

(नियम 41 देखिये)

("डबल साइडेड कार्बन पेपर" पर अमिट पेन्सिल से लिखा जायेगा)

जिला पंचायत/जिले के नाम सहित क्षेत्र समिति के नाम का रबड़ स्टाम्प

बही संख्या

1015 गठान लिंक 1 फल्लू

रसीद संख्या

152288

मांग रजिस्टर संख्या

8: 2012 रूपया

बिल संख्या

कर जिला पंचायत

के पूर्ण/आंशिक भुगतान

के मद्दे प्राप्त हुआ।

6000 रूपया

मुख्य अधिकारी/खण्ड विकास अधिकारी

स्थान

भारतपुर जट

दिनांक

21/05/2021

कर समाहर्ता (टैक्स कलेक्टर)

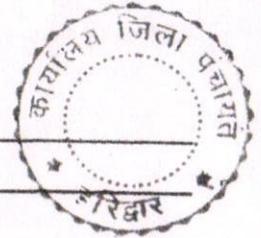
लेखाकार

मांग तथा वसूली का प्रभारी लिपिक कर अधिकारी

पी०एस०यू० (आर०ई०) 01 पंचायतराज/38-9-8-2014-2,000 बुक्स (कम्प्यूटर/ऑफसेट)।

जिला पंचायत/जिले के नाम सहित क्षेत्र समिति

के नाम रबड़ स्टाम्प



बही संख्या

152288

रसीद संख्या

रसीद के अनुसार भुगतानकर्ता का नाम

रसीद के अनुसार उससे वसूल की गई धनराशि

रसीद के अनुसार किस मद्दे वसूल की गई

रसीद के अनुसार कर समाहर्ता का नाम जिसने

धनराशि वसूल की

इस कूपन को जमा करने वाले

अधिकारी का नाम तथा पदनाम

कूपन जमा करने ग दिनांक



जिला पंचायत/क्षेत्र समिति प्रपत्र संख्या 25
(नियम 101 देखिए)

जिला परिषद/क्षेत्र समिति जिला पंचायत हरिद्वार

जिला हरिद्वार

लाइसेन्स 002392

लाइसेन्स

चूंकि श्री श्री जितेंद्र सिंह 5/10 जगपाल सिंह, मोहित गंग 5/10 जगपाल सिंह
समिति जिला पंचायत हरिद्वार जिला हरिद्वार

को श्री जितेंद्र सिंह 5/10 जगपाल सिंह को रुपये का भुगतान कर दिया है।

अतः उन्हें जिला पंचायत हरिद्वार के स्थानीय क्षेत्र

के भीतर गंगा - मोहित गंगपुर जट में

दिनांक 01/10/2020 से 30/09/2021 तक

तक इ. 2021 के लिए अनुज्ञा दी जाती है।

लाइसेन्सधारी का विवरण

न्यून	पिता का नाम	व्यापार	पता	अभ्युक्ति
<u>जितेंद्र सिंह 5/10 जगपाल सिंह</u>	<u>जगपाल सिंह</u>	<u>इ. 2021</u>	<u>मोहित गंगपुर</u>	-
<u>मोहित गंग 5/10 जगपाल सिंह</u>	<u>जगपाल सिंह</u>			

लाइसेन्सधारी के हस्ताक्षर

यह लाइसेन्स 106 में विनियम और नियंत्रण के निमित्त
नियमों और शर्तों के अधीन रहते हुए प्रदान किया गया है, जिनकी एक प्रति मैंने आज
लाइसेन्सधारी को दे दी है।

दिनांक 11/12/2020

लाइसेन्स अधिकारी

टिप्पणी :-स्थान और पृष्ठांकन की प्रविष्टियां तभी मरी जानी चाहिए जब लाइसेन्स
सशर्त हो। यदि लाइसेन्स सामान्य प्रकार का हो, पृष्ठांकन काट दिया जाना चाहिए।

महाराष्ट्र राज्य सरकार, न्याय विभाग, मुंबई

आदेश संख्या: ००५३८५/२०१०

दिनांक: ०५/०५/२०१०

बह लाईसेन्स इस शर्त के साथ जारी किया जा रहा है कि भट्टा स्वामी को प्रदूषण नियन्त्रण विभाग से सहमति पत्र प्राप्त कर कार्यालय में जमा करना होगा उक्त के अभाव में जारी किया गया लाईसेंस स्वतः ही निरस्त समझा जायेगा, साथ ही मा० राष्ट्रीयहरित न्यायाधिकरण द्वारा दिये गये दिशा निर्देशों का पालन करना होगा।

अ०/१०/अ०
जि०प० हरिद्वार

005385



क्षेत्रीय कार्यालय
उत्तराखण्ड प्रदूषण नियंत्रण बोर्ड



सिंचाई परिकल्प भवन परिसर, रुड़की-247667 जिला-हरिद्वार

पत्रांक- यूकेपीसीबी/आर0ओ0आर0/सा0-31(Vol-I)/2023/237

दिनांक 19.05.2023

पंजीकृत डाक द्वारा

“NGT प्रकरण”

सेवा में,

सदस्य सचिव महोदय
उत्तराखण्ड प्रदूषण नियंत्रण बोर्ड
देहरादून।

विषय:- मा0 एन0जी0टी0 में योजित मूल आवेदन सं0 783/2022, अजय कुमार बनाम उत्तराखण्ड प्रदूषण नियंत्रण बोर्ड व अन्य में पारित आदेश के सम्बन्ध में।

सन्दर्भ: बोर्ड मुख्यालय के पत्रांक: यूकेपीसीबी/एच0ओ0/सा0-183-634/2023/1719 दिनांक 23.03.2023 को निर्गत निर्देश के अनुपालन में।

महोदय,

कृपया उपरोक्त विषयक मा0 एन0जी0टी0 द्वारा पारित आदेश व बोर्ड मुख्यालय के निर्देश के क्रम में क्षेत्रीय कार्यालय द्वारा जनपद-हरिद्वार में स्थित ईट भट्टों के विरुद्ध Past Violation हेतु पर्यावरणीय क्षतिपूर्ति संलग्न गणना शीट के आधार पर किया गया है।

पर्यावरणीय क्षतिपूर्ति की गणना दिनांक 21.12.2019 से की गयी है। पर्यावरणीय क्षतिपूर्ति हेतु बोर्ड मुख्यालय द्वारा निर्धारित गाइडलाइन के अनुसार नारंगी श्रेणी हेतु Minimum Environmental Compensation 1500 रु प्रतिदिन (वायु प्रदूषण के सम्बन्ध) के आधार पर किया गया है।

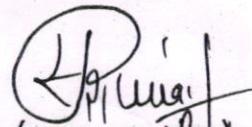
विदित होना चाहें, कि ईट भट्टों का संचालन वर्ष में लगभग 8 माह किया जाता है। अर्थात् वर्ष में लगभग वर्ष में 65% दिन संचालित किया जाता है।

ईट भट्टों में कुल Violation days का निर्धारण दिनांक 21.12.2019 या उक्त तिथि के बाद संचालन तिथि के उपरान्त बिना सहमति संचालित दिनों (आवेदन तिथि) की गणना के आधार पर किया गया है।

अतः ईट भट्टों पर पर्यावरणीय क्षतिपूर्ति संलग्न गणना शीट के आधार पर किये जाने की संस्तुति की जाती है।

संलग्नक:-यथोपरि।

भवदीय,


(सुभाष चन्द्र पुरी)
क्षेत्रीय अधिकारी (प्र0)

o/c Puri

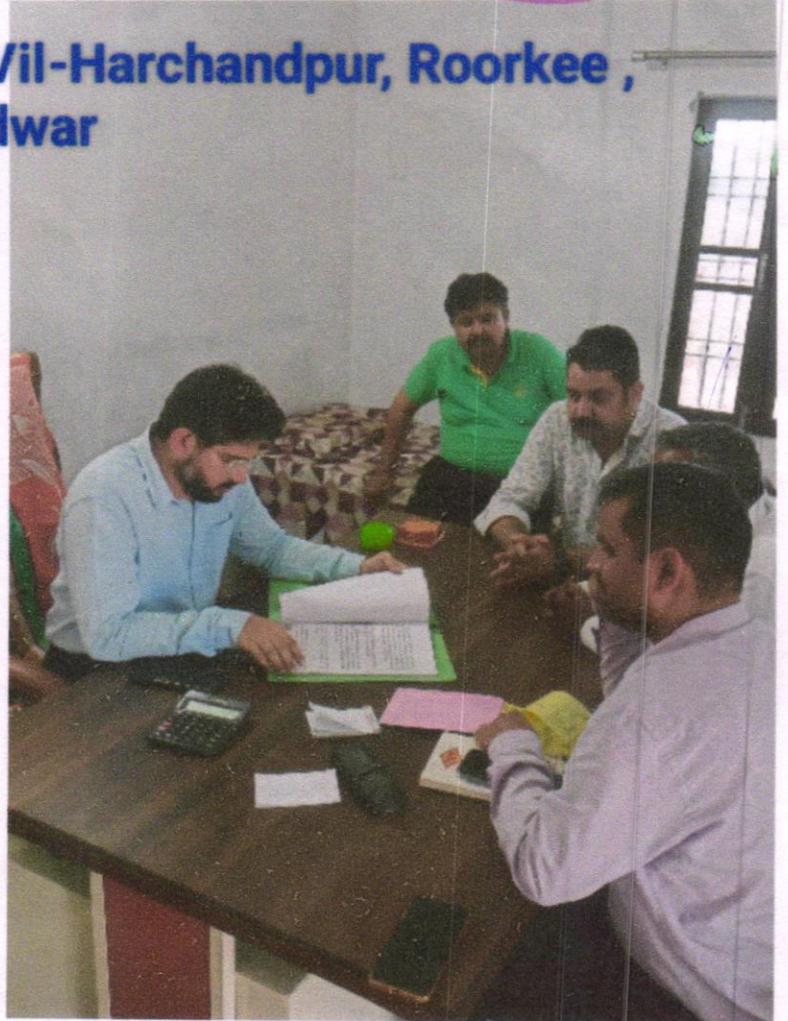
57	M/s Gagan Brick Supply, Khasra-59, Village-Tanda Bhanhera Manglore, Gadharona Road ,Distt- Haridwar	2005	31.03.2024	06.12.2022	1081	702.65	1053975	23.12.2022
58	M/s Gagan Brick Field , khasra no - 138, 139 Mohammadpur, Narsan Gurukul, Distt-haridwar	2021	31.03.2024	15.11.2022	651	423.15	634725	23.12.2022
59	M/s Laxmi Brick Field Kunja Road, Iqbalpur, Behedki, Shaidabad, Bhagwanpur, Distt-Haridwar	2016	31.03.2024	29.11.2022	1074	698.1	1047150	26.12.2022
60	M/s S T Brick Field Tikola Kalan, Post- Tikola Kalan,Narsan ,Distt-Haridwar	2006	31.03.2024	05.11.2019	1097	713.05	1069575	22.12.2022
61	M/s Shri Ganpati Brick Field, Chak no-806, Gata-566/3 Vill & Post-Jhabrera, Roorkee,Distt-Haridwar	2017	3/31/2024	31.12.2019	1098	713.7	1070550	23.12.2022
62	M/s Sabri Brick Udyog, salarpur, Gadharona Road, Manglore, Distt-Haridwar	2018	31.03.2024	11.11.2019	1102	716.3	1074450	27.12.2022
63	M/s Naresh Ent Udyog Nagla Imarti, Post- Milap Nagar, Tehsil- Roorkee,Distt- Haridwar	2005	3/31/2024	10.11.2022	1055	685.75	1028625	22.12.2022
64	M/s New Sabri Brick Supply, Khasra no- 247/4, Shlapur, Gadharona road, Manglore, Distt- Haridwar	2019	31.03.2024	27.11.2022	1072	696.8	1045200	26.12.2022
65	M/s Kishan Brick Field (Old-Name A.B.R) 278, Vill- Rahmatpur, Belda, Post Piran Kaliyar, Tehsil- Roorkee, Distt-Haridwar	2007	31.03.2023	20.12.2022	1095	711.75	1067625	23.12.2022
66	M/s Sagar Brick Company khasra no- 283 Gadharona Road, Salarpur, Distt- Haridwar	2019	31.03.2024	11.11.2019	1097	713.05	1069575	22.12.2022
67	M/s Shivam Brick Field Bijholi Road, Vill- Nagla Emarti, Post- Vikaskhand-Narsan, Teh- Roorkee, Distt-Haridwar	2002	3/31/2024	26.11.2022	340	221	331500	26.12.2022

91	M/s Jai Mata Brick Field Khasra no-208 Vill-Harchandpur Mauja Kawadpur, Distt- Haridwar	2020	31.03.2024	29.11.2022	700	455	682500	03.01.2023
92	M/s Anmol Brick Company, khasra no-235 Vill-Baswakheri, Post- Manglore, Tehsil- Roorkee	2021	31.03.2024	23.01.2023	739	480.35	720525	07.02.2023
93	M/s Shri Shyam Priya Brick Field, Vill-Thaska, Post- Manglore, Distt- Haridwar	2020	31.03.2024	08.09.2022	763	495.95	743925	20.02.2023
94	M/s Raghuvanshi Bricks Khara no-324, Vill-Baswarakedi, Post-Manglore, Roorkee, Haridwar	2021	31.03.2024	29.11.2022	634	412.1	618150	03.01.2023
95	M/s Tridev Brick Field Khasr no-503, khata no-152, Nathu Kheri Road, Vill-Mundlana, Distt- Haridwar	2021	31.03.2024	05.12.2022	347	225.55	338325	03.01.2023
96	M/s Jamuna Ent Udyog Vill-Libberheri, Roorkee, Haridwar	-	31.03.2024	25.03.2021	0	0	0	27.01.2023
97	M/s Shams Brick Field Khasra No- 3, Village-Akbarpur Dadki, Manglore	2021	31.03.2024	29.11.2022	463	300.95	451425	14.02.2023
98	M/s Shan Brick Filed, Village- Gadharona, Landhora Roorkee, Distt- Haridwar	2019	31.03.2024	29.11.2022	1074	698.1	1047150	13.02.2023
99	M/s Jai Mata Brick Field (Old Name-K.K. Brick Supply)Khasra no-63, Vill- Bajuheri, Kaliyar, Post- Kaliyar, Tehsil- Roorkee, Distt- Haridwar	2012	31.03.2024	02.11.2022	1047	680.55	1020825	03.01.2023
100	M/s Ujala Brick Field, Khasra no- 173, vill-Gumawala Majri, Piran Kaliyar, Distt-Haridwar	2022	31.03.2024	07.12.2022	90	58.5	87750	10.01.2023
101	M/s Shaanvi Brick Field (Old Name-Jai Shree Ganesh Brick Supply) Vill-Lahboli, Manglore, Distt-Haridwar	2006	31.03.2024	16.12.2022	1091	709.15	1063725	21.02.2023

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M/ s Jai Mata Brick field, Vil-Harchandpur, Roorkee , Haridwar

GSTIN : 05AAQFJ7072D1Z9
जय माता ब्रिक फिल्ड
ग्राम - हरचन्दपुर, राखी,
जिला हरिद्वार (यू.के.)
Mob.: 9997633320



M/s Gagan Brick Field ,Vill- Mohammdpur Jatt, Pargna-Narsan, Roorkee, Haridwar

